

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316

CA-319/2022 CA-537/2020

In

21(ND)/2010

IN THE MATTER OF:

Sh. Subrah Chander Gupta & Anr

.....APPLICANT/PETITIONER

Vs

M/s. Sabina Wollen Mills Pvt. Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 397/398

Order delivered on 15.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent: Ms. Henna George, Advocate for R-6 & 7.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It has been brought to our notice that Mrs. Shukla Gupta, one of the Respondents in this application has passed away. The Applicant shall take steps for substitution. Four weeks time granted. In the meantime, the parties are directed to comply with the order dated 12.02.2024.

List the matter on **01.07.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**